

**Central Administrative Tribunal
Principal Bench, New Delhi**



O.A. No.950/2021

This the 5th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Bhupender Kumar, Age 44 years
Constable Driver, Group C
S/o Late Sh. Daya Chand
R/o H.No. 188, Village Deenpur,
Najafgarh,
New Delhi-110043

... Applicants

(through Advocate: Shri Naresh Kumar Beniwal)

Versus

1. The Commissioner of Police,
Delhi, Police Head Quarter,
Jai Singh Road,
New Delhi-110001
2. Ministry of Home Affairs
Through Secretary,
North Block,
Central Secretariat,
New Delhi-110001

... Respondents

(through Advocate: Ms. Esha Mazumdar for R-1 and Shri Ashok Kumar for R-3)

ORDER (Oral)**Hon'ble Mr. R. N. Singh, Member (J):**

After arguing for some time, learned counsel for the applicant seeks permission to withdraw the present OA with liberty to the applicant to file a better OA in accordance with the relevant rules, if so advised.

2. Permission is granted. The OA stands dismissed as withdrawn with liberty as aforesaid. No costs.

**(R.N. Singh)
Member (J)**

**(A. K. Bishnoi)
Member (A)**

/ravi/daya/

